

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL) : (a) Yes Sir, as per Annual Plan document 2009-10, the target (BE) for coal production of Coal India Ltd. (CIL) was set at 435.00 MT as against the actual achievement of 403.73 MT in 2008-09.

(b) to (d) Against the target of 166.5 rakes per day, average availability of rake has been 157 rakes per day. As a result of relatively lower availability of rakes during the 4<sup>th</sup> quarter of 2009-10, there has been stock accretion of 15 million tonnes during the period from 10<sup>th</sup> February 2010 to 31<sup>st</sup> March 2010.

#### **Disinvestment of 10 percent stake in CIL**

2459. DR. JANARDHAN WAGHMARE: Will the Minister of COAL be pleased to state:

(a) whether Government has decided to divest 10 percent stake in Coal India Limited (CIL) through an initial public offering in the next few months;

(b) if so, the details thereof; and

(c) the likely benefit accrued to CIL as result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) While conferring Navratna status to Coal India Ltd, (CIL) in October, 2008, the Govt. had asked CIL to get listed within 3 years from the date of conferring of the said status. This would involve disinvestment of some percentage of Govt. holding in the equity shares of CIL. It is proposed to make a Public Offer for sale of 10% equity of CIL out of the Govt's holding of 100% through the process of book building.

(c) Allowing some proportion of the shares to be held by the public is expected to increase liquidity as also enhance the valuation for the shareholding of CIL. Besides, corporate governance would be strengthened, which would also ensure greater compliances as well as efficiency gains.

#### **Coal royalty rates**

2460. SHRI PRABHAT JHA: Will the Minister COAL be pleased to state:

(a) whether Government is contemplating to fix coal royalty rates on ad-valorem basis as per P.K. Banerjee's report;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether any request has been received from Government of Madhya Pradesh in this regard; and